

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 14th December, 2015.

No. LJ (A) 37/93/84 -In exercise of the powers conferred by sub-section (3) of the Section 24 of the Code of Criminal Procedure 1973 read with Sub-section (8) of the aforesaid Code, the Governor of Meghalaya is pleased to extend the term of appointment of Shri Sengrak R. Marak as Government Pleader/Public Prosecutor, South Garo Hills District, Baghmara for the period from 22.12.2014 to 30.06.2016 or until further orders. However Government reserves the right to de-notify the appointment if and when needed.

His headquarter will be at Tura.



(L.M. Sangma)

Special Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 37/93/84-A,
Copy forwarded to: -

..... Dated Shillong, the 14th December, 2015.

1. The Deputy Commissioner, South Garo Hills, Baghmara.
2. The Director General of Police, Meghalaya, Shillong.
3. The Accountant General (A & E), Meghalaya, Shillong-793001. The above Public Prosecutor/Government Pleader shall be paid a retaining fee of Rs. 3,500/- Pm and fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013.
4. Shri Sengrak R. Marak, Government Pleader/Public Prosecutor, C/o Tura Bar Association, Tura.
5. The Superintendent of Police, South Garo Hills District, Baghmara.
6. The Secretary, Tura Bar Association, Tura.
7. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
8. The Treasury Officer, Baghmara.
9. Law (B) Department.
10. DEO, Law Department.
11. Guard file.

By order etc.,



Special Secretary to the Government of Meghalaya,
Law Department.

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